

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) Diary No.8687/2021

(Arising out of impugned final judgment and order dated 02-12-2019 in CRLCC No.1/2018 02-12-2019 in CRLA No.1146/2018 passed by the High Court of Judicature at Bombay)

SANDIP MADHAV KURHE

Petitioner(s)

VERSUS

THE STATE OF MAHARASHTRA

Respondent(s)

(With appln.(s) for I.R. and IA No.79425/2021-CONDONATION OF DELAY IN FILING and IA No.79427/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.79428/2021-EXEMPTION FROM FILING O.T.)

Date : 28-09-2021 This petition was called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD
HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MRS. JUSTICE B.V. NAGARATHNA

For Petitioner(s) Mr. Yug Chaudhry, Adv.
Mr. K. Paari Vendhan, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

- 1 Delay condoned.
- 2 Leave granted.
- 3 Tag with Criminal Appeal Nos 425-426 of 2020.
- 4 Pending the disposal of the appeals, the execution of the sentence of death shall remain stayed.

(CHETAN KUMAR)
A.R. -cum-P.S.

(SAROJ KUMARI GAUR)
Court Master